

ITEM NO.18

COURT NO.3

SECTION X

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No. 491/2022

BILKIS YAKUB RASOOL

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

([TO BE TAKEN UP AT 2.00 P.M.]

(IA No. 189394/2022 - EX-PARTE AD-INTERIM RELIEF and IA No. 189393/2022 - EXEMPTION FROM FILING O.T.)

WITH

W.P.(Cr1.) No. 319/2022 (PIL-W)

(IA No. 120893/2022 - CLARIFICATION/DIRECTION and IA No. 125604/2022 - INTERVENTION APPLICATION and IA No. 131457/2022 - INTERVENTION/IMPLEADMENT)

W.P.(Cr1.) No. 326/2022 (PIL-W)

(IA No. 121799/2022 - APPROPRIATE ORDERS/DIRECTIONS and IA No. 121800/2022 - EXEMPTION FROM FILING AFFIDAVIT)

W.P.(Cr1.) No. 352/2022 (PIL-W)

(IA No. 132343/2022 - APPROPRIATE ORDERS/DIRECTIONS)

W.P.(Cr1.) No. 403/2022 (PIL-W)

(IA No. 149781/2022 - EXEMPTION FROM FILING O.T.)

W.P.(Cr1.) No. 422/2022 (PIL-W)

(FOR ADMISSION)

Date : 18-04-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH  
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s)

Ms. Shobha Gupta, AOR

Mr. Pratik R. Bombarde, AOR

Ms. Sumita Hazarika, AOR

Ms. Vrinda Grover, Adv.

Mr. Soutik Banerjee, Adv.

Mr. Aakarsh Kamra, AOR

Ms. Devika Tulsiani, Adv.  
Ms. Mannat Tipnis, Adv.

Dr. Abhishek Manu Singhvi, Sr. Adv.  
Mr. Shadan Farasat, AOR  
Mr. Amit Bhandari, Adv.  
Ms. Mriganka Kukreja, Adv.  
Mr. Shourya Dasgupta, Adv.  
Ms. Hrishika Jain, Adv.  
Mr. Aman Naqvi, Adv.  
Ms. Natasha Maheshwari, Adv.

Mr. Kapil Sibal, Sr. Adv.  
Ms. Aparna Bhat, AOR  
Ms. Karishma Maria, Adv.  
Mr. Nizam Pasha, Adv.  
Mr. Adit Subramaniam Pujari, Adv.  
Mr. Rishabh Parikh, Adv.  
Ms. Aparajita Sinha, Adv.  
Ms. Maitreya Subramaniam, Adv.

**For Respondent(s)**

Mr. Tushar Mehta, Solicitor General  
Mr. S.v. Raju, A.S.G.  
Mr. Rajat Nair, Adv.  
Ms. Swati Ghildiyal, AOR  
Ms. Devyani Bhatt, Adv.  
Ms. Himanshi Shakya, Adv.

Mr. Suryaprakash V Raju, A.S.G.  
Mr. Annam Venkatesh, Adv.  
Mr. Siddharath Dharamadhikari, Adv.  
Ms. Shraddha Deshmukh, Adv.  
Mr. Arvind Kumar Sharma, AOR

Mr. Rishi Malhotra, AOR  
Mr. Jaydip Pati, Adv.

Mr. Sushil Kumar Dubey, Adv.  
Mr. Sayooj Mohandas M., Adv.  
Mr. Vishal Arun, AOR

Mr. Siddharth Luthra, Sr. Adv.  
Mr. Pashupathi Nath Razdan, AOR  
Mr. Nachiketa Joshi, Adv.  
Mr. Nikhil Jaiswal, Adv.  
Mr. Divik Mathur, Adv.  
Mr. Astik Gupta, Adv.  
Ms. Maitreyee Jagat Joshi, Adv.  
Mr. Vipul Abhishek, Adv.  
Ms. Ayushi Mittal, Adv.  
Mr. Kuldeep Kumar Shukla, Adv.

Mr. Vishnu Kant, AOR

Mr. Sushil Kumar Dubey, Adv.  
Mr. Sayooj Mohandas M., Adv.  
Mr. Vishal Arun, AOR

Ms. Himadri Haksar, Adv.  
Mr. Sandeep Singh, AOR

Mr. Siddharth Luthra, Sr. Adv.  
Mr. Pashupathi Nath Razdan, AOR  
Mr. Nachiketa Joshi, Adv.  
Mr. Nikhil Jaiswal, Adv.  
Mr. Divik Mathur, Adv.  
Mr. Astik Gupta, Adv.  
Ms. Maitreyee Jagat Joshi, Adv.  
Mr. Vipul Abhishek, Adv.  
Ms. Ayushi Mittal, Adv.  
Mr. Kuldeep Kumar Shukla, Adv.

Mr. Rajan K. Chourasia, AOR

Mr. Rishi Malhotra, AOR  
Mr. Jaydip Pati, Adv.

Mr. Prashant Padmanabhan, AOR

Mr. Yashraj Singh Bundela , AOR  
Ms. Perna Dhall, Adv.  
Mr. Surjeet Singh, Adv.

Ms. Ankita Chaudhary, AOR

Mrs. Sonia Mathur, Sr. Adv.  
Mr. Praneet Pranav, Adv.  
Mr. Simarjeet Singh Saluja, Adv.  
Ms. Megha Sharma, Adv.  
Ms. Akanksha Gupta, Adv.  
Mr. Shoumendu Mukherji, AOR

Mrinal Gopal Elker, AOR

UPON hearing the counsel the Court made the following  
O R D E R

By order dated 27<sup>th</sup> March, 2023, this Court had issued notice in W.P. (Cr1.) No. 491/ 2022. It is directed in the order that this petition will be taken as the lead matter.

By the said order, we had issued notice in all other connected fresh matters also which are before this Court.

More importantly, we had directed that the first respondent-Union of India as well as the second respondent-State of Gujarat will be ready with the relevant files regarding the grant of remission to the party-respondents on the next date of hearing.

Learned Additional Solicitor General who appears for the Government of Gujarat and the Union of India would submit that while he has the files ready with him, both the State of Gujarat and the Union of India wish to file application seeking review of the order directing the State and the Union to be ready with the files.

Learned Additional Solicitor General would, in fact, submit that it is not yet finally decided whether the petition seeking review should be filed or not.

Learned counsel appearing on behalf of respondent No.4 in W.P. (Cr1.)No. 491/2022, respondent No. 10 in W.P. (Cr1.) No. 319/2022, respondent No. 13 in W.P. (Cr1.)No. 491/2022 and respondent No. 7 in W.P. (Cr1.)No. 319/2022 seek time to file counter affidavit. Time is granted till 01<sup>st</sup> May, 2023, for filing counter affidavit.

List the matters on 02<sup>nd</sup> May, 2023, at 2 p.m. for final disposal.

(NIDHI AHUJA)  
AR-cum-PS

(RENU KAPOOR)  
ASSISTANT REGISTRAR